

**Relaxation in existing 5 Years/20 Aircrafts norms**

811. SHRI SALIM ANSARI : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Vistara-the TATA-Singapore Airlines have urged Government to lift restrictions on flying overseas for launching its international operations;

(b) if so, the details and the reasons given by Vistara for relaxing 5 years and 20 Aircraft rule of Government;

(c) whether Vistara have not so far covered even North-East Region and other important sectors due to limited number of aircrafts; and

(d) if so, what are the reasons for relaxing existing norms to favour a new airlines whose credibility is yet to be established ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA) : (a) and (b) M/s Tata SIA Airlines have suggested certain modification in the existing international flying norms 5/20 and Route Dispersal Guidelines. The reasons offered by the airline for revision of international flying norms include enhanced connectivity for India and growth in international tourism.

(c) Yes Sir.

(d) M/s Tata SIA Airlines was allowed deferment of the compliance of Route Dispersal Guidelines for a period of three months from the day of starting their operations subject to the following conditions:

(i) the exemption is only a deferment from compliance of the mandatory guidelines for a period of three months and the airline will have to make up for this shortfall in compliance within six months after the first quarter.

(ii) No further extension of period would be considered.

**Pending applications for NOC**

812. SHRI D.P. TRIPATHI : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a large number of applications from the State of